

(b) and (c) No proposal is under consideration of the Government to change the above position.

Economic upliftment of backward castes

†584. SHRI GANGA CHARAN: Will the Minister of SOCIAL JUSTICE AND EMPOWERMENT be pleased to state:

(a) details of the percentage of total budget being spent by Government for economic upliftment of backward castes as of now;

(b) whether there is any proposal under consideration to spend 27 per cent of the total budget for the economic upliftment of backward castes on the line of scheduled castes; and

(c) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF SOCIAL JUSTICE AND EMPOWERMENT (SHRI D. NAPOLEON): (a) The Ministry has been implementing schemes for development of 'Other Backward Classes' (OBCs). Details of the total budget allocation of the Ministry and details of percentage of total budget allocated for Other Backward Classes (OBCs) is as under:

(Rs. in crores)

Year	Total Plan Budget of Ministry	Allocation for OBCs	Percentage of budget for OBCs out of total Budget Allocation of the Ministry
2009-10	2500.00	245.00	9.80
2010-11	4500.00	500.00	11.11
2011-12	5375.00	716.00	13.32

(b) and (c) At present, due to budgetary constraint, this Ministry is not able to allocate 27% of its total budget allocation for OBCs.

S-Band Devas deal

585. SHRI TARUN VIJAY: Will the PRIME MINISTER be pleased to state:

(a) the details of S-Band Devas deal & current status thereof;

†Original notice of the question was received in Hindi.

- (b) the responsible persons to carry out such faulty deal and the action taken against them;
- (c) the measures PMO is taking to stop practice of such faulty deals; faulty deals in 2G; other investment and latter on permission is causing harm to investors; and
- (d) the steps that PMO is taking to safeguard investor as well as interests of common man on long term basis like flip-flop on environmental clearance and land allotment etc.,?

THE MINISTER OF STATE IN THE PRIME MINISTER'S OFFICE (SHRI V. NARAYANASAMY):

(a) The Antrix-Devas Agreement was entered into on January 28, 2005. This Agreement together with the option exercised by Devas in June, 2007 provided for leasing of 90% of the space segment capacity by Antrix to Devas on two satellites for 12 years for the purpose of offering a new digital multimedia and information service across the country. In view of the policy decision taken by the Government for not providing the orbital slot in S band to Antrix, the agreement has been terminated by Antrix.

(b) to (d) The Central Government set up a High Power Review Committee on February 10, 2011 to (i) review the technical, commercial, procedural and financial aspects of the Antrix-Devas Agreement, taking into account the report of internal review conducted by Department of Space; to suggest corrective measures; fix responsibility for lapses, if any; and (ii) review the adequacy of procedures and approval processes in Department of Space, Indian Space Research Organization and Antrix and suggest improvements and changes. The committee submitted its report on March 20, 2011. The report was reviewed and certain suggestions and recommendations for actions were made by Cabinet Secretary, arising out of these. Consequently a High Level Team has been set up with Shri Pratyush Sinha, former Chief Vigilance Commissioner (CVC) as Chairman on May 31, 2011, to examine the entire gamut of decision making process followed in the signing of the agreements; seek explanations of persons concerned for various identified acts of omission and commission; and suggest future course of action on the basis of the explanation tendered. The report of the Team is expected to be submitted shortly. The Government would then take appropriate actions under the provisions of the relevant rules.